

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

26.

CP/377(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.04.2024

NAME OF THE PARTIES:

Mr. Girish Damle

Vs

Mr. Rajeev Madhav Apte

SECTION: 241(1) OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Kunal Kanungo a/w Ms. Tanushree Sogani and Mr. Atishay Jain, Ld. Counsel for the Petitioner present. Mr. Avinash R. Khanolkar a/w Mr. P.M. Athavale and Ms. Surekha Yadav, Ld. Counsel for R1 to R3 present (VC). Ms. Mitali Bhatt i/b AKR Legal, Ld. Counsel for the R4 present.
2. Counsel for the R4 seeks two weeks' time to file reply. Finally, time granted. If fails to file reply within two weeks, the right to file reply will be forfeited.
3. List this matter on 20.06.2024.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)